

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

Yn

ORDER SHEET

APPLICATION NO. OF

Applicant (s)

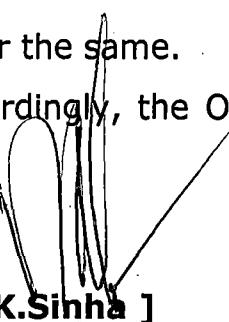
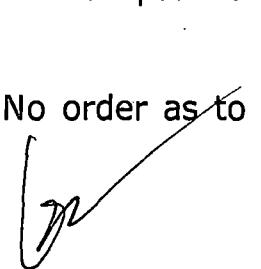
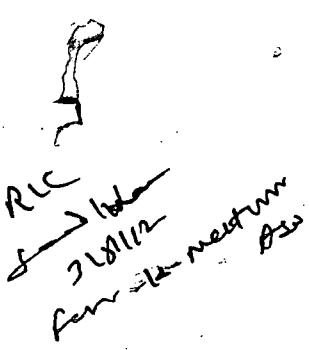
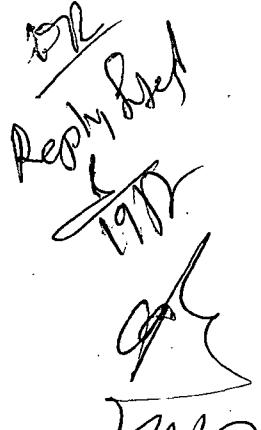
Respondent (s)

Advocate for

Advocate for

Applicant (s)

Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>OA No. 150/2012</u> <u>Date of Order: 19.07.2012</u></p> <p>Mr. Vijay Mehta, counsel for applicants. Mr. Kuldeep Mathur, counsel for respondents.</p> <p>Learned counsel for the applicants submitted that this case is covered as per Annexure-A/6 order dated 28.11.2011. Counsel for the respondents also agreed for the same.</p> <p>In that case, the respondents shall consider the case of these applicants in the light of the order of this Tribunal at Annexure-A/6 dated 28.11.2011, and pass an appropriate order within 2 months. Both the parties consent for the same.</p> <p>Accordingly, the OA is disposed of. No order as to costs.</p> <p> [B.K.Sinha] Administrative Member</p> <p> [Dr.K.B.S.Rajan] Judicial Member</p> <p><u>rss</u></p> <p> RC 19.07.12 for next return  DR Reply filed 19.07. rss</p>